

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DISHA INFRASPACE SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Disha Infraspaces Solutions Private Limited
2. Date of incorporation of corporate debtor	04/06/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45402TN2007PTC063761
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No. B4 / 37, CMDA's Industrial Complex, Maraimalai Nagar, S. No. 166, 167, 168, Kilakarana, Chengalpattu, Kancheepuram, Tamil Nadu - 603 209
6. Insolvency commencement date in respect of corporate debtor	Order dated 31.10.2025 (Copy received 07-11-2025)
7. Estimated date of closure of insolvency resolution process	06-05-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	G Ramachandran IBB/PA-002/IP-N00167/2017-18/10437
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: F 10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai, Tamil Nadu, 600017. Email: ramgcs@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Same as above Email: ip.dsipi@gmail.com
11. Last date for submission of claims	21.11.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for latest formats.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Disha Infraspaces Solutions Private Limited on 31.10.2025 (Order copy received on 07.11.2025). The creditors of Disha Infraspaces Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 21.11.2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional
Date: 09-11-2025
Place: Chennai Sd/- G Ramachandran

COCHIN MINERALS AND RUTILE LTD. (100% E.O.U.)
AN ISO 9001 : 2015 COMPANY AN ECO-FRIENDLY MODEL COMPANY
Regd. Office: P.B. No. 73, VIII/224, Market Road, Aluva - 683 101, Kerala, India.
Phone: Off: 0484 - 2626789 (6 Lines) Fact: 0484 - 2532186, 2532207.
Web: www.cmrlindia.com E-mail: cmrlexim@cmrlindia.com, info@cmrlindia.com
CIN: L24299KL1989PLC005452

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30.09.2025

Sl. No.	Particulars	(Rs. in lakhs)		
		Quarter ended 30.09.2025	Half year ended 30.09.2025	Corresponding 3 months ended 30.09.2024
		(Unaudited)	(Unaudited)	(Unaudited)
1	Total income from operations	6764.15	14521.05	9135.71
2	Net profit / (loss) for the period (before tax, exceptional and /or Extraordinary items)	382.08	889.50	1186.79
3	Net profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	382.08	889.50	1186.79
4	Net profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	294.88	621.54	706.26
5	Total comprehensive Income for the period comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)	297.31	627.92	700.69
6	Equity share capital	783.00	783.00	783.00
7	Reserves (excluding Revaluation Reserve) as shown in the Balance Sheet of previous year	-	-	-
8	Earning per share (of Rs. 10/- each) for continuing and discontinued operations			
	Basic :	3.77	7.94	9.02
	Diluted:	3.77	7.94	9.02

Note: The above is an extract of the detailed format of Quarterly and half yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half yearly Results are available on the websites of the Stock Exchange(s) www.bseindia.com and on the company's website, www.cmrlindia.com.

On behalf of the Board
For COCHIN MINERALS AND RUTILE LIMITED
Sd/-
Saran S Kartha,
Managing Director

Place : Aluva
Date : 08.11.2025

ASSOCIATED

ASSOCIATED ALCOHOLS & BREWERIES LIMITED
CIN: L15520MP1989PLC049380
Corporate / Regd Office: 4th Floor, BPK Star Tower, A.B. Road, Indore-452 008 (M.P.) Phone : 0731-4780400
E-mail: investorrelations@aabl.in, Website: www.associatedalcohols.com

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th SEPTEMBER, 2025

In accordance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors of Associated Alcohols & Breweries Limited based on the recommendation of the Audit Committee, has approved the Un-audited Financial Results (Standalone & Consolidated) for the Quarter ended 30th September, 2025, at its meeting held on 08th November, 2025.

The Un-audited Financial Results, along with the Limited Review Report issued by the Statutory Auditors, are available on our company's website: <https://associatedalcohols.com/financial-results/>
The same can also be accessed by scanning the QR Code below:

For Associated Alcohols & Breweries Limited
Prasann Kumar Kedia
Managing Director
DIN: 00738754

Place: Indore
Date: 08th November, 2025

LYKIS LIMITED
CIN: L74999MH1984PLC413247
Registered Office: 4th Floor, Grandeur Building, Veera Desai Road, Opp. Gundecha, Symphony, Andheri - West, Mumbai- 400053, Maharashtra, India
Tel: +91 22 4069 4069 | Fax: +91 22 3009 8128 | E-mail: cs@lykis.com | Website: www.lykis.com

The Un-Audited (Standalone and Consolidated) Financial Result for the quarter and half year ended September 30, 2025 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company in the meeting held on November 08, 2025. The complete Un-Audited (Standalone and Consolidated) Financial Result for the quarter and half year ended September 30, 2025 have been filed under Regulation 33 of SEBI (LODR) Regulation, 2015 with the stock exchange and are available on the website of the stock exchange at www.bseindia.com and Company's website www.lykis.com.

The same can be accessed by scanning the QR code.

By order of Board of Directors
For Lykis Limited
Sd/-
Mr. Nadir Umedali Dhrolia
Managing Director
DIN: 03303675

Place: Mumbai
Date : November 08, 2025

INDIQUBE SPACES LIMITED
(Formerly known as 'Indiqube Spaces Private Limited, Innovent Spaces Private Limited')
CIN: L45400KA2015PLC133523
Registered Office: Plot # 53, Careernet Campus, Kariyammana Agrahara Road, Devarabisanahalli, Outer Ring Road, Bengaluru 560103, Karnataka, India
Phone: +91 99000 92210, E-mail: cs.compliance@indiqube.com, Website: www.indiqube.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

The Board of Directors of Indiqube Spaces Limited ("the Company") at the meeting held on November 08, 2025 approved the Unaudited Financial Results of the Company for the quarter and half year ended September 30, 2025 ("the Results")

The complete results with the Limited Review Report of the Statutory Auditors have been posted on the website of stock exchanges (www.bseindia.com and www.nseindia.com) and company's website at <https://indiqube.com/investor/> and can be accessed by scanning the QR code.

For and on Behalf of the Board of Directors
INDIQUBE SPACES LIMITED
Sd/-
Pranav Ayanath Kuttiyat
Company Secretary and Compliance Officer
Membership No: A57351

Place: Bengaluru, Karnataka
Date: November 09, 2025

Note: The above information is in accordance with Regulation 33 read with Regulation 47 (1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015

CONCORD enviro
CONCORD ENVIRO SYSTEMS LIMITED
Registered Office: 101, HDIL Towers, Anant Kanekar Marg, Bandra East, Mumbai - 400051, India.
Email: cs@concordenviro.in, Website: www.concordenviro.in, CIN: L45209MH1999PLC120599

Extract of Unaudited Consolidated Financial Results for the Quarter and Half Year ended September 30, 2025
(₹ in million)

Particulars	Consolidated					
	Quarter ended		Half Year ended		Year ended	
	September 30, 2025	June 30, 2025	September 30, 2024	September 30, 2025	September 30, 2024	March 31, 2025
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1 Total Income	1,307.53	1,174.48	1,634.41	2,482.01	2,674.84	5,991.63
2 Net profit / (loss) for the period / year from continuing operations (before tax, exceptional and/or extraordinary items)	48.45	58.09	206.68	106.54	183.51	644.65
3 Net profit / (loss) for the period / year from discontinued operations (before tax, exceptional and/or extraordinary items)	(8.19)	(10.19)	(16.31)	(18.38)	(34.33)	(67.00)
4 Net profit / (loss) for the period / year from continuing operations and discontinued operations (after tax, exceptional and/or extraordinary items)	44.91	41.19	173.00	86.10	129.26	514.93
5 Total comprehensive income / (loss) for the period / year [(Comprising Profit/ (loss) for the period / year (after tax) and Other Comprehensive Income (after tax)]	114.12	48.84	163.98	162.96	112.71	490.45
6 Paid-up equity share capital	103.48	103.48	91.00	103.48	91.00	103.48
7 Reserves (excluding Revaluation Reserve as shown in Balance Sheet)						5,233.27
8 Earnings per equity share (Face value of ₹ 5 each) (quarterly & half yearly EPS is not annualised) from continuing operations Basic / Diluted	2.57	2.48	10.40	5.05	8.99	30.84
9 Earnings per equity share (Face value of ₹ 5 each) (quarterly & half yearly EPS is not annualised) from discontinued operations Basic / Diluted	(0.40)	(0.49)	(0.89)	(0.89)	(1.89)	(3.55)
10 Earnings per equity share (Face value of ₹ 5 each) (quarterly & half yearly EPS is not annualised) from continuing operations and discontinued operations Basic / Diluted	2.17	1.99	9.51	4.16	7.10	27.29

Notes:
1 Information of Unaudited Standalone Financial Results of the Company is as under:
(₹ in million)

Particulars	Standalone					
	Quarter ended		Half Year ended		Year ended	
	September 30, 2025	June 30, 2025	September 30, 2024	September 30, 2025	September 30, 2024	March 31, 2025
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
A Total Income	156.83	179.38	154.10	336.21	239.83	599.28
B Net profit / (loss) for the period / year (before tax, exceptional and/or extraordinary items)	6.08	52.58	7.69	58.66	10.10	40.18
C Net profit / (loss) for the period / year (after tax, exceptional and/or extraordinary items)	10.21	39.52	6.49	49.73	8.76	31.32

2 The above is an extract of the detailed format of Consolidated and Standalone financial results for the quarter and half year ended September 30, 2025 filed with Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the above Financial Results are available on the websites of Stock Exchanges (www.bseindia.com and www.nseindia.com) and company's website at (www.concordenviro.in). The same can be accessed by scanning the QR code provided below.

3 The Standalone and Consolidated financial results for the quarter and half year ended September 30, 2025 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on November 07, 2025.

Scan QR Code to read detailed financial results

For CONCORD ENVIRO SYSTEMS LIMITED
Sd/-
Prerak Goel
Executive Director
DIN: 00348563

Place: Mumbai
Date: November 07, 2025

PUBLIC ANNOUNCEMENT
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.

GSL

GALLARD STEEL LIMITED
Our Company was incorporated on April 9, 2015 under the name of "Gallard Steel Limited", a limited Company under the provisions of the Companies Act, 2013, pursuant to a Certificate of Incorporation issued by Registrar of Companies, Gwalior, Madhya Pradesh.
Registered Office: G-1, Sukh Sneh apartments, plot no. 168-M, Khatiwala tank, Indore, Madhya Pradesh - 452-014.
Tel: +91-9644422252 | Contact Person: Pallavi Parihar, Company Secretary and Compliance Officer
E-mail: cs@gallardsteel.com | Website: www.gallardsteel.com | CIN: U28113MP2015PLC034065

OUR PROMOTERS: Zakiuddin Sujauddin, Hakimuddin Ghantawala, Kaid Johar Kalabhai, Zahabiya Kalabhai and Mariya Zakiuddin Sujauddin

NOTICE TO INVESTORS ("NOTICE")
In reference to the Draft Red Herring Prospectus dated March 25, 2025 ("DRHP") filed with SME Platform of BSE ("BSE SME"), potential bidders/investors should note the following:
Zakiuddin Sujauddin (Promoter and Managing Director), Hakimuddin Ghantawala (Promoter, Whole Time Director and CFO) and Kaid Johar Kalabhai (Promoter and Chief Operating Officer) of Gallard Steel Limited ("Company") has sold 2,80,000 equity shares of the Company at ₹105/- per equity share, through off market transaction on November 07, 2025 to below mentioned three shareholders (classified in public category):

Date of Transfer	Name of Transferor	Name of Transferee	Nature of Transaction	No. of shares transferred	Percentage of Pre-issue share capital of the Company	Price per share (₹)	Consideration (In ₹)
November 07, 2025	Kaid Johar Kalabhai	Sageone - Flagship Growth OE Fund	Off market Sale	85,000	1.21	105	89,25,000
November 07, 2025	Hakimuddin Ghantawala	Sageone - Flagship Growth OE Fund		80,000	1.14	105	84,00,000
November 07, 2025	Zakiuddin Sujauddin	Giriraj Kanhaiyalal Malani		41,000	0.59	105	43,05,000
November 07, 2025	Zakiuddin Sujauddin	Brijraj Malani		59,000	0.84	105	61,95,000
November 07, 2025	Kaid Johar Kalabhai	Giriraj Kanhaiyalal Malani		15,000	0.21	105	15,75,000
				2,80,000	4.00		2,94,00,000

Please note that the Equity Share transferred pursuant to the Secondary Transfers, being the pre-issue equity share capital shall be subject to Lock-in, in accordance with terms of Regulation 239 of the SEBI (ICDR) Regulations, 2018.
The aforementioned transferees are not connected to the issuer company or its promoters, promoter group, directors, KMPs or SMPs in any manner.
The above notice is to be read in conjunction with the DRHP. Further, the company will suitably update the relevant section in the Red Herring Prospectus and Prospectus to be filed with ROC, SEBI and BSE, to reflect the factual position pursuant to the Secondary Transfer as on the date of the Red Herring Prospectus and Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
SEREN CAPITAL Elevate Your Potential Registered Office: Office no. 601 to 605, Raylon Arcade, Kondivita, J.B. Nagar, Mumbai, Maharashtra - 400059 Tel. No.: +91-22-46011058 Email: info@serencapital.in Investor Grievance Email: investor@serencapital.in Website: https://serencapital.in/ Contact Person: Akun Goyal/Ankit Maheshwari SEBI Regn. No.: INM00013156	ANKIT CONSULTANCY PRIVATE LIMITED ANKIT CONSULTANCY PVT. LTD. Registrar & Share Transfer Agent SEBI Reg. No. INR0000077 Address: 60, Electronic Complex, Pardeshipura, Indore (M.P.) 452010, India Telephone: +91 0731-4949444 Email: compliance@ankitonline.com Investor Grievance Email: investor@ankitonline.com Website: https://www.ankitonline.com Contact Person: Saurabh Maheshwari SEBI Registration Number: INR00000767 CIN: U74140MP1985PTC003074	GALLARD STEEL LIMITED Pallavi Parihar, Company Secretary and Compliance Officer Address: G-1, Sukh Sneh apartments, plot no. 168-M, Khatiwala tank, Indore, Madhya Pradesh - 452-014 Tel. No.: +919644422252 Email: cs@gallardsteel.com Website: www.gallardsteel.com Investors can contact our Company Secretary and Compliance Officer, Lead Managers or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For GALLARD STEEL LIMITED
On behalf of the Board of Directors
Sd/-
Pallavi Parihar
Company Secretary and Compliance Officer

Place: Indore
Date: November 08, 2025

GALLARD STEEL LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated March 25, 2025 with BSE SME. The DRHP is available on the website of BSE at www.bseindia.com and on the website of the BRLM, i.e. Seren Capital Private Limited at www.serencapital.in and the website of our Company at www.gallardsteel.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled "Risk Factors" beginning on page 26 of the Draft Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

AdBaaZ

